

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI BASU DEB ACHARIA: I introduce the Bill.

15.35 hrs.

(SHRI BASU DEB ACHARIA *IN THE CHAIR*)

[Translation]

(iv) Constitution (Amendment) Bill*
(Amendment of article 58 etc.)

SHRI GEORGE FERNANDES (NALANDA): Sir, I beg to move for leave to introduce a Bill further to amend the constitution of India.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI GEORGE FERNANDES: Sir, I introduce the Bill.

15.35 1/2 hrs.

(v) Constitution (Amendment) Bill*
(Insertion of new article 151A, etc.)

[English]

SHRI G.A. CHARAN REDDY (NIZAMABAD): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI G.A. CHARAN REDDY: I introduce the Bill.

*Published in the Gazette of India, Extraordinary, Part-II Section-2 dated 8.8.97.

15.36 hrs.

[Translation]

(vi) Compulsory Physical Education and sports Bill* 1997

[Translation]

SHRI VIJAY GOEL (SADAR-DELHI): Mr. Speaker, Sir, there is a mistake in it. Kindly correct it.

MR. CHAIRMAN: What is the mistake?

SHRI VIJAY GOEL: Compulsory Education has been written in it. Infact it should be Compulsory Physical Education.

MR. CHAIRMAN: There is Compulsory Physical Education, written in it.

SHRI VIJAY GOEL: This is written in English version but here I am referring to the Hindi version. It may be corrected.

MR. CHAIRMAN: Alright.

SHRI VIJAY GOEL: Sir, I beg to move for leave to introduce a Bill to provide for Compulsory Physical Education and Sport Training to all students and matters connected therewith.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for compulsory physical education and sports training to all students and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI VIJAY GOEL: I introduce the Bill.

15.36 1/2 hrs.

(vii) Constitution (Amendment) Bill*
(Insertion of new article 9A)

[English]

SHRI G.A. CHARAN REDDY (NIZAMABAD): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

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